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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/07/2017 AT 10.00 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CA/121/2017  
NAME OF THE TRANSFEROR : RONNY GEORGE  
NAME OF THE TRANSFERRE : PROFESSIONAL COURIERS NETWORK LTD & 6  
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

1) R. Venkataradan  
Chandramouli . Prabhakar

Counsel for Petitioner

Chandramouli  
(S) R. Venkataradan  
Am Jm

2. Anand Sridharan

Counsel for Respondents

### **ORDER**

Counsel for Petitioner present. Counsel for R2 present. Counsel for Applicant prayed for waiver of the requirements under section 244 of the Companies Act for the purpose of filing Petition under section 241 (1). We have heard both the sides. The Petitioner made out the case for grant of waiver under section 244. We grant the waiver of the requirements under section 244(a) by allowing the Application. Keeping in view the facts and circumstances of the case and submissions made, we are inclined to grant relief as prayed under para 10(i) the 1st Respondent Company may proceed to have the EGM on 15th July 2017 and may pass the resolution on the agenda proposed. However, the 1<sup>st</sup> Respondent Company is restrained from giving effect to the resolution passed till further order. Counsel for Respondent is directed to file the interim counter within ten days to the application and the Company Petition. Put up on **27.07.2017 at 10.30 A.M.**



(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk



(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)